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SLP(Crl.)No. 162 OF 2002
ITEM No.53

Court No. 7

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 162/2002

(From the judgement and order dated 16/07/1998 in CRLA 115/98
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

KANAKSHINH RAISINH RAV (RAJPUT)

Petitioner (s)

VERSUS

STATE OF GUJARAT

Respondent (s)

Date : 18/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. Ranjan Mukherjee, Adv.

For Respondent (s)

Ms. Hemantika Wahi, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T..J.
.SP2

Adjourned for four weeks in terms of the letter
circulated by the learned counsel for the respondent.

.SP1

(R.K. Dhawan)
Court Master

(D.D.Jindal)
Assistant Registrar